©
കേരള സർക്കാർ
Government of Kerala
2018

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 മാർച്ച് 20 20th March 2018 1193 മീനം 6 6th Meenam 1193 1939 ഫാൽഗുനം 29 29th Phalguna 1939	നമ്പർ No.	12

PART III

Labour Department

NOTIFICATIONS

(1)

No. E(1) 1488/2017. *21st February 2018.*

Following is the supplimentary select list of officers approved by the Government vide Letter No. D3/317/2017-LBRD dated 12-1-2018 on recommendation of the DPC (Lower) in its meeting held on 28-11-2017 for promotion to the cadre of Deputy Labour Officers.

Supplimentary Select List of Deputy Labour Officer-2017

1. Sri M. S. Venugopal
2. Sri P. K. Divakaran
3. Sri G. Vijayakumar
4. Sri T. Baburaj
5. Sri K. Krishnankutty
6. Sri S. Lalji
7. Sri M. Kesavan
8. Sri K. S. Syam
9. Smt. K. Shylaja

(2)

No. E(1) 878/2017. *22nd February 2018.*

Following is the supplementary select list of Senior Superintendent/Secretary approved by the Government vide Letter No. D3/318/2017-LBRD dated 12-1-2018 on recommendation of the DPC (Lower) in its meeting held on 30-3-2017 for promotion to the cadre of Senior Superintendent/Secretary.

Supplementary Select List of Senior Superintendent/ Secretary-2017

1. Smt. G. Titus
2. Smt. Bijimol, T. B.
3. Smt. Praseetha Prakash, K. K.

Office of the Labour
Commissioner, (Sd.)
Thiruvananthapuram. For *Labour Commissioner.*

NOTICES

(1)

No. P-513/2017. *9th February 2018.*

Whereas, The Sriram General Insurance Company Limited has deposited with this Court a sum of ` 7,25,000 (Rupees Seven lakh twenty five thousand only) as compensation to be distributed to the dependents of the deceased Sri Suresh Kumar, who met with a fatal accident while employed under the Smt. Jayanthi, T.C. 42/358, Sreevaraham, Manacaud P. O., Thiruvananthapuram and where as it is reported that

1. Smt. Omana, Parambil Puthen Veedu, Pallichal, Nemom P. O.—Wife
2. Smt. Soumyakumari, Parambil Puthen Veedu, Pallichal, Nemom P. O.—Daughter
3. Smt. Sajana, A. S. Nivas, Parambil, Pallichal, Nemom P. O.—Daughter
4. Smt. Rajamma, Kaithara Mele Puthen Veedu, Pallichal, Nemom P. O.—Mother

Are his only dependents as defined under Section 2 (1) (d) of the Employee's Compensation Act. Any others who claim to be the dependents of the deceased should within 15 days of the publication of this notice in the Kerala Government Gazette prefer their claims in writing before me and prove the same. If no such claims are received within the prescribed time the entire amount of compensation will be disbursed to the persons mentioned above. Claims preferred thereafter will not be considered.

ശ്രീമതി ജയന്തിയുടെ കീഴിൽ ജോലി നോക്കി വരവെ അപകടമുണ്ടായി മരണമടഞ്ഞ ശ്രീ. സുരേഷ്കുമാറിന്റെ ആശ്രിതർക്ക് എംപ്ലോയീസ് കോമ്പൻസേഷൻ തുക നൽകുന്നതിനായി ` 7,25,000 (ഏഴുലക്ഷത്തി ഇരുപത്തി അയ്യായിരം രൂപ മാത്രം) ഈ ആഫീസിൽ കെട്ടിവച്ചിരിക്കുന്നു. അന്വേഷണം നടത്തിയതിൽ ടിയാന്റെ ആശ്രിതരായി

1. ശ്രീമതി ഓമന, പറമ്പിൽ പുത്തൻ വീട്, പള്ളിച്ചൽ, നേമം പി. ഒ.—ഭാര്യ
2. ശ്രീമതി സൗമ്യകുമാരി, പറമ്പിൽ പുത്തൻ വീട്, പള്ളിച്ചൽ, നേമം പി. ഒ.—മകൾ
3. ശ്രീമതി സജന, എ. എസ്. നിവാസ്, പറമ്പിൽ, പള്ളിച്ചൽ, നേമം പി. ഒ.—മകൾ
4. ശ്രീമതി രാജമ്മ, കൈതറമേലെ പുത്തൻ വീട്, പള്ളിച്ചൽ, നേമം പി. ഒ.—മാതാവ്

എന്നിവർ മാത്രമേ ഉള്ളൂവെന്നും റിപ്പോർട്ട് ലഭിച്ചിരിക്കുന്നു. ടിയാന്റെ ആശ്രിതർ എന്ന് മേൽ വിവരിച്ച നിർവ്വചനത്തിൽ ഉൾപ്പെടുന്നവരായി വേറെ ആരെങ്കിലുമുണ്ടെങ്കിൽ ഈ നോട്ടീസ് കേരള ഗവൺമെന്റ് ഗസറ്റിൽ രേഖപ്പെടുത്തുന്ന തീയതി മുതൽ 15 ദിവസത്തിനകം ഈ ഓഫീസിൽ രേഖാമൂലം ഹാജരായി തെളിയിക്കേണ്ടതും അവധി കഴിഞ്ഞുള്ള ഹർജികൾ പരിഗണിക്കപ്പെടുന്നതല്ലാത്തതുമാകുന്നു.

(2)

No. P-340/2017. *18th February 2018.*

Whereas, The New India Assurance Company Limited has deposited with this Court a sum of ` 3,75,257 (Rupees Three lakh seventy five thousand two hundred and fifty seven only) as compensation to be distributed to the dependents of the deceased Sri Madhusoodanan, who met with a fatal accident while employed under the Smt. K. Kamalaamma, 438, Muruga Vilasam, 9, Pallichal, Neyyattinkara, Thiruvananthapuram and where as the Assistant Labour Officer, Nedumangad reported that

1. Smt. K. Sudha, Deepu Bhavan, Manchadimoodu, Mailakkara P. O.—Wife
2. Smt. Deepa M. S., Aramam, Vavode, Vazhichal P. O.—Daughter
3. Sri Deepu, M. S., Deepu Bhavan, Manchadimoodu, Mailakkara P. O.—Son

Are his only dependents as defined under Section 2 (1) (d) of the Employee's Compensation Act. Any others who claim to be the dependents of the deceased should within 15 days of the publication of this notice in the Kerala Government Gazette prefer their claims in writing before me and prove the same. If no such claims are received within the prescribed time the entire amount of compensation will be disbursed to the persons mentioned above. Claims preferred thereafter will not be considered.

ശ്രീമതി കമലമ്മയുടെ കീഴിൽ ജോലി നോക്കി വരവെ അപകടമുണ്ടായി മരണമടഞ്ഞ ശ്രീ. മധുസൂധനന്റെ ആശ്രിതർക്ക് എംപ്ലോയീസ് കോമ്പൻസേഷൻ തുക നൽകുന്നതിനായി ` 3,75,257 (മൂന്നുലക്ഷത്തി എഴുപത്തി അയ്യായിരത്തി ഇരുന്നൂറ്റി അൻപത്തിയേഴ് രൂപ മാത്രം) ഈ ഓഫീസിൽ കെട്ടിവച്ചിരിക്കുന്നു. അന്വേഷണം നടത്തിയതിൽ ടിയാന്റെ ആശ്രിതരായി

1. ശ്രീമതി കെ. സുധ, ദീപു ഭവൻ, മഞ്ചാടിമൂട്, മൈലക്കര പി. ഒ.—ഭാര്യ
2. ശ്രീമതി ദീപ, എം. എസ്., ആരാമം, വാവോട്, വാഴിച്ചൽ പി. ഒ.—മകൾ
3. ശ്രീ. ദീപു, എം. എസ്., ദീപു ഭവൻ, മഞ്ചാടിമൂട്, മൈലക്കര പി. ഒ.—മകൻ

എന്നിവർ മാത്രമേ ഉള്ളൂ എന്ന് നെടുമങ്ങാട് അസിസ്റ്റന്റ് ലേബർ ഓഫീസറുടെ റിപ്പോർട്ട് ലഭിച്ചിരിക്കുന്നു. ടിയാന്റെ ആശ്രിതർ എന്ന് മേൽ വിവരിച്ച നിർവ്വചനത്തിൽ ഉൾപ്പെടുന്നവരായി വേറെ ആരെങ്കിലുമുണ്ടെങ്കിൽ ഈ നോട്ടീസ് കേരള ഗവൺമെന്റ് ഗസറ്റിൽ രേഖപ്പെടുത്തുന്ന തീയതി മുതൽ 15 ദിവസത്തിനകം ഈ ഓഫീസിൽ രേഖാമൂലം ഹാജരായി തെളിയിക്കേണ്ടതും അവധി കഴിഞ്ഞുള്ള ഹർജികൾ പരിഗണിക്കപ്പെടുന്നതല്ലാത്തതുമാകുന്നു.

Office of the Industrial
Tribunal , Housing Board
Building, 4th Floor,
Santhi Nagar,
Thiruvananthapuram.

(Sd.)
Employees Compensation Commissioner.